## GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

# LOK SABHA UNSTARRED QUESTION NO. 3758

### TO BE ANSWERED ON WEDNESDAY, THE 11<sup>TH</sup> DECEMBER 2019

#### WOMEN'S RESERVATION BILL

3758. SHRIMATI KANIMOZHI KARUNANIDHI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has taken any steps to hold consultations with major political parties and other stakeholders on Women's Reservation Bill to build consensus and if so, the details thereof; and
- (b) whether the Government has taken any other steps to bring this bill in parliament, if so, the details thereof and if not, the reasons therefor?

#### **ANSWER**

# MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (b) : Gender justice is an important commitment of the Government. The issue involved needs careful consideration on the basis of the consensus among all political parties before a Bill for amendment in the Constitution is brought before Parliament.

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